Will the Minister of AYURVEDA, YOGA AND NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY (AYUSH) be pleased to state:

(a) whether the Government has set up/proposes to set up any Central Regulatory Agency for AYUSH drugs/ systems in the country;

(b) if so, the details thereof and in case such regulatory mechanism has not been set up so far, the time by which the same is likely to be put in place; and

(c) if not, the manner in which the Government proposes to regulate AYUSH drugs/systems in the country?

THE MINISTER OF STATE(IC) OF THE MINISTRY OF AYURVEDA, YOGA & NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY (AYUSH) (SHRI SHRIPAD YEASSO NAIK)

(a) to (c) A Statement is laid on the Table of the House.
(a) to (c): Yes. Central Government makes and amends the regulatory provisions in the Drugs & Cosmetics Act, 1940 and Rules thereunder for AYUSH drugs and the enforcement of these provisions vests with the State Governments. Accordingly, Ministry of AYUSH in the Central Government has a Drug Control Cell, now named as Drug Policy Section, to deal with regulatory matters of Ayurvedic, Siddha, Unani and Homoeopathy drugs and to coordinate with respective State Licensing/Drug Control Authorities in this regard. Since 05.02.2018, a vertical structure of AYUSH has been created within Central Drugs Standard Control Organization to oversee the regulation of Ayurvedic, Siddha, Unani and Homeopathy (ASU&H) drugs from central level. Nine regulatory posts including one post of Deputy Drugs Controller, four posts of Assistant Drugs Controller (one each of Ayurveda, Siddha, Unani and Homoeopathy) and four posts of Drug Inspectors (one each of Ayurveda, Siddha, Unani and Homoeopathy) have been created and notified on 24.07.2019.

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